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THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2020/_____ /A

From :- Shri Gautam Baruah
Registrar (Vigilance)
Gauhati High Court
Guwahati

To,
The District & Sessions Judge
Cachar, Silchar

Dated Guwahati, the _____ March, 2021.

Sub:- **Permission to avail Home LTC.**

Ref:- Your letter No. JCD.I/19/21/1180 dated 16.03.2021.

Madam,

With reference to the above, I am directed to inform you that Smti Angjeeta Mahanta, Addl. District & Sessions Judge, Cachar, Silchar has been granted permission to avail Home LTC w.e.f. 11.4.2021 to 21.04.2021 for the block period of 2020-2021, for journey to her home town Guwahati, by the shortest possible route, as per existing Rules.

Smti Mahanta may be informed accordingly.

Yours faithfully,

Adf

REGISTRAR (VIGILANCE)

Memo NO. HC.VII-03/2020/1859-1862 /A dated 30/03/21

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Smti Angjeeta Mahanta, Addl. District & Sessions Judge, Cachar, Silchar for information with reference to her letter Addl. SJ/SIL/130 dated 16.03.2021.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for upload this letter in official website of this Hon'ble Court.

30/3/2021
REGISTRAR (VIGILANCE)

Jan